CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH: :MUMBAI

ORIGINAL APPLICATION NO. 181/2003

Date of Decision:29.09.2003

R.G. Singh

Applicant

Shri G.S. Walia

Advocate for Applicant(s)

<u>Versus</u>

Union of India & anr.

Respondents

Shri S.C. Dhawan

Advocate for Respondents

CORAM: HON'BLE SHRI S.G. DESHMUKH.

MEMBER (J)

HON'BLE SHRI S.P. ARYA.

MEMBER (A)

To be referred to the reporter or not? 1... Mo

Whether it needs to be circulated to other $N_{\mathcal{O}}$ Benches of the Tribunal?

3. Library.

ARYA) (S.P. MEMBER (A)

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CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH: :MUMBAI

ORIGINAL APPLICATION NO.181/2001

THIS THE 29 TH DAY OF SEPTEMBER, 2003

CORAM: HON'BLE SHRI S.G. DESHMUKH. .. MEMBER (J)
HON'BLE SHRI S.P. ARYA. .. MEMBER (A)

R.G. Singh @ Ram Gopal #singh working as Junior Engineer Grade I - CNW Lokmanya tilak Terminus (Kurla Terminus), Central Railway, Kurla, Mumbai.

.. Applicant

By Advocate Shri G.S. Walia.

Verssus

- 1. The Union of India, through
 General Manager, Central Railway,
 Headquarters Office,
 Mumbai CST, Mumbai-400 001.
- Divisional Railway Manager
 Mumbai Division, D.R.M.'s Office,
 Mumbai CST, Mumbai-400 001. .. Respondents

By Advocate Shri S.C. Dhawan.

ORDER Hon'ble Shri S.P. Arya. Member (A)

This OA seeks for order and direction to the respondents to consider the applicant for the post of Section Engineer in the scale of Rs.6500-10500 in respect of vacancies which were notified by Notification dated 05.6.1997 and for promotion with consequential benefits on the ground that non consideration of the applicant for the post was illegal and violative of Article 14, 15 and 16, arbitrary, unwarranted, against the principle of natural justice.

2. A preliminary objection that OA is barred by

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Tribunals Act 1985 (hereinafter referred to as Act) has been raised by the respondents. We accordingly have heard the counsel for the applicant and counsel for the respondents on the being of limitation and also perused the records on the file.

- is argued by counsel for applicant that on 3. non-consideration, he moved an appeal to DRM (P) on 10.01.1998. A communication dated 26.8.1999 from DPO-II regarding disposal of his appeal was received by him. Thereafter, he filed another appeal to CPO (M) on 06.12.1999, the result of which has not been that claimed It is therefore communicated. limitation starts from 06.6.2000 i.e. after lapse of six months time, the date he sent the second appeal to He would thereafter get one year time for CPO (M). filing the OA i.e. he could file the OA by 06.6.2001. The OA, is accordingly argued to have been filed in time.
 - 4. The counsel for the respondents had rebutted the contention of the applicant and has argued that the limitation would start from 26.8.1999 when the appeal was decided by the competent Authority finally and OA could have been filed only before 26.8.2000.
 - 5. For better appreciation of the period of limitation as given in the Act, Section 20 & 21 is quoted below:-

- 20. Applications not to be admitted unless other remedies exhausted: (1) A Tribunal shall not ordinarily admit an application unless it iss satisfied that the applicant had availed of all the remedies available to him under the relevant service rules as to redressal of grievancess.
- (2) For all the purposes of sub-section (1), a person shall be deemed to have availed of all the remedies available to him under the relevant service rules as to redressal of grievances, -
- (a) If a final order has been made by the Government or other authority or officer or other person competent to pass such order under such rules, rejecting any appeal preferred or representation made by such person in connection with the grievance; or
- (b) where no final order has been made by the Government or other authority or officer or other person competent to passs such order with regard to the sappeal preferred or representation made by such person, if a period of six months from the date on which such appeal was preferred or representation was made has expired.
- (3) For the purposes of sub-sections (1) and (2), any remedy available to an applicant by way of submission of a memorial to the President or to the Governor of a State or to any other functionary shall not be deemed to be one of the remedies which are available unless the applicant had elected to submit such memorial.
- 21. Limitation. (1) A Tribunal shall not admit an application, -
- (a) in case where a final order such as is mentioned in Clause (a) of sub-section (2) of Section 20 has been made in connection with the grievance unless the application is made, within one year from the date on which such final order has been made;
- (b) in a case where an appeal or representation such as is mentioned in Clause (b) of sub-section (2) of Section 20 has been made and a period of six months had expired thereafter without such final order having been made, within one year from the date of expiry of the said period of six months.

From the plain reading of the above cictions, t would be clear that OA can be filed within one year from the date on which final order has been made. The CA is not to be admitted ordinarily unless the applicant satisfies that he has availed all the remaules available to him under service rules for redressal of his No statutory rule has been shown for appeal grisvance. or representation against non-consideration for However, if a person feels aggrieved for promotion. non-consideration in promotion profess, he cannot be debarred from making appeal / representation to the authority competent to decide the same. In this case, the applicant made an appeal to the committent authority which was decided by him vide his order dated 25.8.1999 as required by Seption 10 (2) (a) of the Act and the limitation period under the Act would start from 20.8.1989.

7. Under Section 20 (2) (h) hix months period is available for limitation, if an appeal proferred or representation made had not been disposed off finally by the authority and limitation period in that case would start after six months of the date of maling the appeal representation. But such representation or appeal ahould have been made under statutory provisions of provinces of relevant service rules. In the present coler, the applicant had made second appeal to the present coler, but he applicant had made second appeal to the present coler, but he such statutory rules or provisions of reporte

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rules have been shown where such a remedy of preferring the appeal against the order of competent authority was available to him. Therefore, we find that the applicant could not get the benefit of six months for limitation as provided under Section 20 (2) (b) of the Act.

- 8. Counsel for respondents has relied on the Full Bench Judgement of the Apex Court in S.S. Rathore Vs. State of Madhya Pradesh [1989 (1) ATC 413] where it was held as under:-
- *"20.* We are of the view that the cause shall be taken to arise not from the action date of the original adverse order but on the date when the order of the higher authority where a statutory remedy is provided entertaining the appeal or representation is made and where no such order is made, though the remedy has been availed of, a six months' the date of preferring of the period from appeal or making of the representation shall be taken to be the date when cause of action shall be taken to have first arisen. We, however, make it clear that this principle may not be applicable when the remedy availed of has not been provided by law. Repeated unsuccessful representations not provided by law are not governed by this principle.
- 21 is appropriate to notice provision regarding limitation under Section 21 of the Administrative Tribunals Act. Sub-Section (1) has prescribed a period of one year for making of the application and power of condonation of delay of a total period of six months has been vested under sub-setion (3). under sub-setion (3). civi1 court's jurisdiction has been taken away by the Act and, therefore, as far government servants are concerned, Article 58 may not be invocable in view of the special limitation. Yet, suits outside the purview of the Administrative Tribunals Act shall continue to be governed by Article 58.
- 22. It is proper that the position in such cases should be uniform. Therefore, in every

on1y when the appea1 such case or representation provided by law is disposed of, cause of action shall first accrue and where such order is not made, on the expiry of six months from the date when the appeal was filed or representation was made, the right to sue of Submission shall first accrue. just a memorial or representation to the head of the shall not be establishment taken consideration in the matter of limitation".

- 9. In Bhoop Singh Vs. Union of India & Others [(1992) 21 ATC 675] the Hon'ble Supreme Court had held "xxxxx Inordinate and unexplained delay or laches is by itself a ground to refuse relief to the petitioner, irrespective of the merit of his claim. If a person entitled to a relief chooses to remains silent for long, he thereby gives rise to a reasonable belief in the mind of others that he is not interested in claiming that relief. Others are then justified in acting on that belief."
- We are bound by the ratio propounded by the 10. The limitation period in the Hon'ble Supreme Court. present case would start from 26.8.1999. The present OA was filed on 26.02.2001. The second appeal filed by the applicant is not provided under any statutory or service rules. This cannot be the foundation for counting the limitation period. No application for condonation of delay has been filed. Repeated representations, provided under service rules cannot be taken into consideration for limitation purposes.

10. As discussed above, we find that the OA is barred by limitation and is therefore not maintainable. We need not go into the merit of the OA. The OA is dismissed as it is barred by limitation. No order as to costs.

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(S.P. ARYA)
MEMBER (A)

(S.G. DESHMUKH)
MEMBER (J)

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